

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/834(KB)2018

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26TH JUNE 2024

IN THE MATTER OF	HYTERA COMMUNICATIONS CORPORATION LTD. VS SIMOCO TELECOMMUNICATIONS (SOUTH ASIA) LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Jishnu Chowdhury, Adv.] For the Corporate Debtor
Mrs. Sreenita Thaker, Adv.]
Ms. Sneha Singhanian, Adv.]
Ms. Rishita Sarkar, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the Corporate Debtor present.
2. Ld. Counsel for the Financial Creditor has agreed to the remittance, the entire sum due within a period of fifteen days for the purpose.
3. Since, it seems that the Corporate Debtor is willing to tender the entire amount for foreign remittance to their argument to gets approval of the Reserve Bank of India is necessary.
4. Registry is directed to issue notice to Reserve Bank of India, 15 NS Road, Kolkata-700001 to send their representatives on the next date of hearing by way of speed post and by e-mail and place the tracking information report on record.
5. List the matter for further consideration on **01.07.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**